

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

21.

C.P.(IB)/4337(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.02.2022

NAME OF THE PARTIES:

Pentaaleon Packaging LLP
v/s.
Nova Cosmetics Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Haneen Shaikh a/w Ms. Rubina Khan i/b Fortis Ind, Ld. Counsel for the Operational Creditor present. Ms. Rucha Vaidya i/b Ms. Farzeen Khambatta, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Operational Creditor seeks leave of the Court for filing vakalatnama today.
3. This matter is on board since 2019. Vide our previous order dated 20.12.2021, today the case was listed for dismissal. Counsel appeared for the Operational Creditor has no brief about the case and submits that she has been engaged last week only.
4. Under these circumstances, this Bench is of the considered view that the Petitioner is not interested in pursuing the case and just using delaying tactics. Therefore, the Petition [C.P.(IB)/4337(MB)/2019] is hereby **dismissed** on account of non-prosecution.

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

Sd/-

RAJESH SHARMA
Member (Technical)